

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 923 of 2020**

**IN THE MATTER OF:**

**Ceasefire Industries Pvt. Ltd.**

**....Appellant**

**Vs**

**Cambay SEZ Hotels Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Keith Varghese and Mr. Mohit, Advocates.**

**For Respondent:**

**ORDER**  
**(Through Virtual Mode)**

**20.10.2020:** Appellant is aggrieved of dismissal of its application filed under Section 5 of the Limitation Act, 1963 for condonation of delay in filing application under Section 9 of the I&B Code. Shri Mohit, Advocate representing the Appellant relies upon the dictum of Hon'ble Apex Court laid down in '**B. K. Educational Services Private Limited Vs. Parag Gupta and Associates**' and '**Babulal Vardharji Gurjar Vs. Veer Gurjar Aluminium Industries Pvt. Ltd. & Anr.**' [Civil Appeal No. 6347 of 2019].

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **10<sup>th</sup> December, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**